

**No. O.A. 350/01314/2017**

**Date of order: 26.3.2018**

**Present : Hon'ble Mr. A.K. Patnaik, Judicial Member**

For the Applicant : Mr. B.K. Mondal, Counsel

For the Respondents : Mr. A.K. Banerjee, Counsel

**O R D E R (Oral)**

**A.K. Patnaik, Judicial Member:**

Heard Mr. B.K. Mondal, Ld. Counsel for the applicant and Mr. A.K. Banerjee, Ld. Counsel for the official respondents.

2. Mr. Banerjee, Ld. Counsel brought to my notice that this O.A. is hit by the provisions of Administrative Tribunal Act, 1985 and rules framed herein. I find that the applicant has given a notice to the respondents through his Advocate, which in my opinion cannot be treated as a representation or appeal since an Advocate is an officer of the Court and any notice sent by him cannot be treated as a representation.

3. Thus, the applicant is allowed to make a representation before respondent Nos. 2 & 3, if so advised, within a period of 2 weeks from today and, if any, such representation is preferred by the applicant within 2 weeks from today then the concerned respondent Nos. 2 & 3, keeping in mind the age of the applicant (who is a senior citizen) shall consider the same and pass a reasoned and speaking order within a period of four weeks from the date of receipt of the representation. After such consideration, if the applicant's grievance is found to be genuine then expeditious steps may be taken for extending the benefits to the applicant within a further period of four weeks from the date of such consideration.

4. With the aforesaid observation and direction, this O.A. stands disposed of.

5. The applicant is granted liberty to annex a copy of this order along with the representation/appeal.

6. With the aforesaid observation and direction, this O.A. stands disposed off.

No costs.

(A.K. Patnaik)  
Judicial Member

SP

